

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 156
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

Applicant / petitioner

Vs

Earth Iconic Infrastructures Pvt. Ltd.

Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016 (cirp)

Order delivered on 02.01.2020

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent;-

Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Dhruv Gupta, Mr. Aashish Khattar, Mr. Ankit Sharma, Advs. for RP.

For the applicant

Mr. P. Nagesh, Mr. Harshal Kumar, Mr. Shivam Wadhwa, Advs.

ORDER

CA-2759(PB)/2019

The applicant Om Drishian International Consortium is neither the petitioner nor it has any interest in Earth Infrastructure Pvt. Ltd. (the company which is facing Corporate Insolvency Resolution Process). Ld. Counsel for the RP states that an application under Section 33 for Liquidation is pending. The applicant has no locus to seek transfer merely because it has transactions with the corporate debtor-the company in CIRP. Accordingly, application is not maintainable and the same is disposed of.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)